

mutual interests to the Navies of both the countries which were of general nature.

Take over of the M/s Maruti Ltd.

335. SHRI RAMKRISHNA HEGDE:
Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that M/s Maruti Ltd. remained closed during the last four years;

(b) whether it is also a fact that M/s Maruti Ltd. is under liquidation under court orders; and

(c) if so, what are the reasons for taking over this company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) It is seen from the Statement of Affairs as on 22-7-1977 filed with the Official Liquidator under Section 454 of the Companies Act that during the last accounting period from 1-4-1976 to 22-7-1977 the company had done some business and recorded a turnover of Rs. 5 crores. After this period, the company remained closed.

(b) The Punjab and Haryana High Court at Chandigarh passed a winding up order against the company on 6-3-1978.

(c) The undertakings were taken over in public interest in order to utilise the production facilities and equipment of the undertakings of the company so as to increase the production of motor vehicles, generate employment and encourage the growth of ancillaries.

Transfer of Indo-German joint Ventures to India

336. SHRI SURENDRA MOHAN:
Will the Minister of Industry be pleased to state:

(a) whether it is a fact that over a dozen major Indo-German Joint Ventures are ready for transfer to India;

(b) whether Government have accepted the offer; and

(c) if so, what steps have been taken to complete the process?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (c) It is presumed that the question relates to proposals for industrial collaboration with the Federal Republic of Germany. A delegation of industrialists from the Federal Republic of Germany visited India early this month and held general discussions with the Ministry of Industry on the possibilities of FRG participation in the various sectors of Indian industry and Indian development programmes. These discussions did not cover any particular project.

Take over of private enterprise

337. SHRI SURENDRA MOHAN:
Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have recently taken a private enterprise which has gone into liquidation or whose liquidation proceedings are pending in the Punjab and Haryana High Court;

(b) if so, the details thereof; and

(c) the reasons for taking over this enterprise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b) Under the Maruti Ltd. (Acquisition and Transfer of Undertakings) Ordinance, 1980 Government have taken over the undertakings of Maruti Limited against which a winding up order had been passed by the Punjab and Haryana High Court at Chandigarh on 6-3-1978.

(c) The undertakings were taken over in public interest in order to